

12.05.hrs.

## STATEMENT BY MINISTER

**Kidnapping of the Relatives of Shri Prabhu Dayal Katheria, M.P.***[English]*

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): Madam, during the Zero Hour on 8.5.1997, the hon. Member, Shri Prabhu Dayal Katheria expressed concern over the delay on the part of the CBI in registering the case to trace his relatives who had been kidnapped on the night of February 17/18, 1997.

This august House would recall that in connection with this incident, I had earlier made a statement on March 13, 1997 where I had then pointed out that a special team of officers headed by the Superintendent of Police, Rural Area, Agra had been formed by the State Government to investigate the case, that nine persons, including those mentioned by the hon. Member as suspects, had been questioned that raids had been carried out in various places in Rajasthan and Madhya Pradesh, besides Uttar Pradesh, and that enquiries had also been made in Maharashtra and Delhi.

On March 14, 1997, I wrote to the Governor of Uttar Pradesh suggesting that in view of the concern expressed by the hon. Members of this august House and other circumstances, it would be desirable that further investigation in the case was handed over to the CBI. A copy of this letter was also endorsed to the Director, CBI for information and necessary action.

On March 16, 1997, the State Government of Uttar Pradesh issued a notification under Section 6 of the Delhi Special Police Establishment Act, 1946 according to its consent for the investigation of this case by the CBI. On March 20, 1997, the CBI was asked by this Ministry to take up the case urgently. A copy of the communication addressed to the Director, CBI in this regard was also endorsed to the Department of Personnel and Training.

After due deliberations, the Director, CBI ordered for the registration of the cases on April 28, 1997. The CBI has been directed to complete the investigation expeditiously.

*[Translation]*

KUMARI UMA BHARATI (KHAJURAHO): Mr. Chairman, Sir, we have no whereabouts of Shri Katheria's family. You please direct the hon. Minister of Home Affairs to make a statement in this regard.

**Statement Correcting the Answer to S.Q.No: 269 Dated July 30, 1996 Regarding Drug Price Control and giving Reasons for Delay in Correcting the Reply.**

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

Mr. Chairman, Sir, I would like to draw the attention of the august House towards the reply to Starred Question No: 269 regarding Drug Price Control given on 30.7.96. Following was the reply to Part-A.

For the purpose of Price control drugs have been selected on the basis of norms fixed according to the amendments made in the Drug Policy 1986. On the basis of the year 1989-90, the drugs having a turnover of about Rs. 400 lakh or more than that and having competition in the market as well as the drugs having a turnover about Rs. 100 lakh or more but less than Rs. 400 lakh, and are monopolistic in nature do not come under price control.

The revised reply of the question may kindly be read as:—

For the purpose of price control drugs have been selected on the basis of norms fixed by the amendment made in the Drug Policy in 1986. On the basis of the figures of the year 1989-90, the drugs having a turnover of about Rs. 400 lakh or more and are competitive in the market as well as the drugs having a turnover of about Rs. 100 lakh or more but less than Rs. 400 lakh and do not have any monopoly, do not come under price control.

Printing mistake was detected when reply to a similar question on a later date for Rajya Sabha was being prepared. That is why this correction has been delayed.

I am sorry for the printing error carried unknowingly.

## STATEMENT BY MINISTER

**Kidnapping of the Relatives of Shri Prabhu Dayal Katheria, M.P.—Contd.***[English]*

MR. CHAIRMAN: I am allowing hon. Member Shri Katheria to seek a clarification.

*[Translation]*

SHRI PRABHU DAYAL KATHERIA (FIROZABAD): Mr. Chairman, Sir, I would like to submit that prior to the statement given by the hon. Minister of Home Affairs in House, he had made another statement on the same subject to March 13, 1997. You may go through both the statements given by the hon. Minister of Home Affairs you would come to know the achievements of made by the Government during this period. The statement given by the Hon. Minister of Home Affairs in the House today, I understand it is nothing but merely misleading the House.

The Minister of Home Affairs in his statement given on 13th March had stated that C.B.I. had been directed to interrogate the suspected culprits and enquire the matter. Further, it was stated that the Government of Uttar Pradesh and the Governor had suggested the Central Government to hand over the matter to C.B.I. further investigation. The Minister of Home Affairs has also stated that his Ministry had directed C.B.I. to take over the matter immediately